

ABSTRACT OF THE PROCEEDINGS

COUNCIL OF THE GOVERNOR GENERAL OF INDIA

LAWS AND REGULATIONS.

VOL 14

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ABSTRACT OF THE PROCEEDINGS

OF THE

Council of the Governor General of India,

ASSEMBLED FOR THE PURPOSE OF MAKING

LAWS AND REGULATIONS.

1875.

WITH INDEX.

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1876.

*Abstract of the Proceedings of the Council of the Governor General of India,
assembled for the purpose of making Laws and Regulations under the
provisions of the Act of Parliament, 24 & 25 Vic., cap. 67.*

The Council met at Government House, on Tuesday, the 21st December, 1875.

PRESENT :

His Excellency the Viceroy and Governor General of India, G.M.S.I.,
presiding.

His Honour the Lieutenant-Governor of Bengal.

Major-General the Hon'ble Sir H. W. Norman, K.C.B.

The Hon'ble A. Hobhouse, Q.C.

The Hon'ble E. C. Bayley, C.S.I.

The Hon'ble Sir W. Muir, K.C.S.I.

The Hon'ble Sir A. J. Arbuthnot, K.C.S.I.

Colonel the Hon'ble Sir Andrew Clarke, R.E., K.C.M.G., C.B.

The Hon'ble John Inglis, C.S.I.

The Hon'ble Sir Douglas Forsyth, C.B., K.C.S.I.

The Hon'ble Ashley Eden, C.S.I.

The Hon'ble T. C. Hope.

His Highness Maharaja Iswariparshad Narayan Singh Bahadur, of
Benares.

The Hon'ble D. Cowie.

The Hon'ble Raja Narendra Krishna, Bahadur.

INDIAN TELEGRAPH BILL.

The Hon'ble MR. HOBHOUSE presented the Report of the Select Committee on the Bill to amend the law relating to Telegraphs in India.

STAMPS AND COURT FEES BILL.

The Hon'ble MR. INGLIS moved for leave to introduce a Bill to consolidate and amend the law relating to Stamps and Court Fees. He said that the main object of this Bill was to consolidate into one compact and clearly expressed enactment the law relating to Stamps and Court Fees, which was now scattered over nine or ten Acts, a large number of notifications of the

Government of India, and several decisions of the High Courts—a state of things which was necessarily productive of great inconvenience to the public. At the same time advantage had been taken to settle certain points of doubtful law, and clear up certain difficulties which had been felt in the construction of Act XVIII of 1869. He would not take up the time of the Council by making any further remarks on the present occasion, but would reserve what he had to say in explanation of the provisions of the Bill till he introduced it, if the Council would give him permission to do so.

The Motion was put and agreed to.

REFORMATORY SCHOOLS BILL.

The Hon'ble SIR A. J. ARBUTHNOT moved that the Hon'ble Raja Narendra Krishna be added to the Select Committee on the Bill to provide Reformatory and Industrial Schools. He said it seemed desirable that a Native member of the Council should be on the Committee on that Bill.

The Motion was put and agreed to.

The Council then adjourned to Tuesday, the 4th January, 1876.

WHITLEY STOKES,

*Secretary to the Government of India,
Legislative Department.*

CALCUTTA;

The 21st December, 1875.